

**National Company Law Tribunal**

**Allahabad Bench**

**C P No.127/ ALD/2018**

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018**

**NAME OF THE COMPANY: Vinod Kumar Saigal Vs. Jai Prakash Associates Ltd.**

**SECTION OF THE COMPANIES ACT: 73(4)**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

**CP NO .127/ALD/2018**

Sh. Palash Agarwal, Advocate for the petitioner and Sh. R.P. Agarwal, Advocate for the respondent, is present.

Learned counsel for the respondent has informed that the matter is pending before the Hon'ble Supreme Court, wherein the same issue is pending and the next date of hearing is on 4<sup>th</sup> September 2018.

Given the pendency of the case in the Hon'ble Supreme Court, learned counsel for the respondent requested adjournment for any other date after 4<sup>th</sup> September 2018.

Learned counsel for the petitioner stated that the matter is pending before the Hon'ble Supreme Court is different, and this case is different from that matter.

Learned counsel for the respondent is directed to file the details of the pending case before the Hon'ble Supreme Court so that it can be ascertained that the same subject matter is pending before the Hon'ble Supreme Court or not.

List the matter on 27<sup>th</sup> September 2018, for further consideration.

**Dated:28.08.2018**

**SAROJ RAJWARE  
MEMBER (TECHNICAL)**

**V.P. SINGH,  
MEMBER (JUDICIAL)**